

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 418
New CA/357/ND/2022 IN CP/43/ND/2008

IN THE MATTER OF:

Smt. Madhu Bhankar
Versus
Ishwar Industries Ltd

...

Applicant

...

Respondent

Order under Section 397-398

Order delivered on 23.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

SHRI AJAI DAS MEHROTRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

CA/357/ND/2022

This application has been filed on behalf of the applicant for directing the RoC and Ministry corporation for not to impose the penalty. Let the notice of the same be issued to respondent concerned.

Let the matter be fixed for hearing on 11.11.2022.

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)